

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-16666 -JK (LD) of 2024**

**DATED: - 07 - 10 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Housing Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated:- 07- 10- 2024

No:-LAW-OIC/10/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Assistant Legal Remembrancer

*[Handwritten signature]*

**Annexure to the Government Order No.16666-JK(LD) of 2024 dated 07.10.2024**

S.No.	Title of the Case	OIC
1	IFTIKHAR AHMAD HAKIM V/S U.T of Jammu & Kashmir & others in OA No. 36/2024	<b>Mr. Kashif Altaf Bhat, Under Secretary to Government Housing and Urban Development Department</b>
2	Ramesh Chander V/s U.T of J&K and others in WP (C) No. 2195/2021.	<b>Smt. Maxiumn Gorkie, Deputy Director (Adm.), Urban Local Bodies Jammu</b>

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